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**IN THE CENTRAL ADMINISTRATIVE TRIAUNAL**  
**AHMEDABAD BENCH**

O.A. No.  
~~Case No.~~

266 of 1989 with O.A./192/89

DATE OF DECISION 14th December, 1994.

Shri Jadav Rama and ors. Petitioner(s)

Shri P.G. Bhatt Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent(s)

Shri R.M. Vin Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. Dr.R.K.Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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O.A./266/89.

1. Jadav Rama,  
Rly. Quarters,  
Dhola Junction.
2. Pathubha Magansing,  
residing at Timbi Village,  
via Dhola Junction.
3. Savaji Lavaji,  
At Dhassa Village Via  
Dhassa Junction.
4. Jilubha M.,  
Rly. Quarters,  
Dhassa Junction.
5. Gagji Bhagwan,  
Guj. Housing Board,  
Kumbharwada, Nari Road,  
Bhavnagarpara.

...Applicants.

Versus

1. Divisional Mechanical Engineer(E),  
Bhavnagar,  
Western Railway, having its  
office at Bhavnagar para.
2. The Union of India,  
(To be served through the  
Secretary, Ministry of Rlys.,  
Central Secretariat,  
New Delhi.

...Respondents.

O.A./192/89.

1. Jadav Rama,
2. Pathubha Mansing
3. Savaji Lavaji
4. Jilubha M.,
5. Gagaji Bhagwan
6. Abdul Karim
7. Manga Bhikha
8. Najaroon Hussain
9. Sharadchandra Pawar
10. Chhagangar M.

...Applicants.

Versus

1. The General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. Union of India,  
(To be served through the  
Secretary, Ministry of Railways,  
Central Secretariat, NEW DELHI).

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3. Jamnadas M.
4. Yusufali A.
5. Navalkishore D.
6. R.G.Pandey
7. Bijal Hirji
8. Ravindrasingh Yadav
9. Kalika R.Mishra
10. Amarshi B.
11. Ramsing B.
12. Kalu Ali
13. Sharadchandra K.
14. Keshavalal R.
15. Chunilal Mavji
16. Pala Mepa
17. Kanji Gobar
18. Nanji Bobar
19. Viram Kana
20. Kalu Mandan
21. Pratapray N.
22. Manji Savaji
23. Gordhan Jeram.
24. Manu Bhana
25. Bhaskar Odhavji
26. Shamji Ruda
27. Purshottam K.K.
28. Sursing G.
29. Kishavlal L.
30. Vallabhdas C.
31. Mansukhlal K.
32. Yusuf Ismail
33. Shivlal N.
34. Haridas Purshottam.

...Respondents.

ORAL JUDGMENT

O.A. NO. 266 OF 1989

with

O.A. NO. 192 OF 1989

Date : 14.12.1994.

Per : Hon'ble Dr.R.K.Saxena : Member (J)

These are two O.A.'s, O.A./266/89 and O.A./192/89.

O.A./192/89 is filed by ten applicants whose names are given therein, while O.A./266/89, is filed by five of them. The case of the applicants in brief is that they were promoted in the scale of Fireman Grade 'A' from the scale of Fireman Grade 'B'. Their seniority was determined by the department in the year 1985 and in that list they were shown from

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Sl.No.108 to 112, 115, 116, and 120 to 122. But this seniority was subsequently changed in the year 1989. According to this change soon after Shri Dhanjikalubhai(SC), at Sl.No.107, several other persons who were junior to the applicants in the list of 1985, were brought in between and the position of the applicants was brought down from 142 to 146, 149, 150 and 153 to 155. The contention of the applicants therefore, is that the seniority list of 1989 has been arbitrarily drawn without hearing the applicants themselves. It is an admitted fact that they had represented to the department on 12.4.1989, and by the union on 16th April, 1989, but those representations were kept by the respondents undecided. Therefore, they approached the Tribunal. They were also apprehensive of their reversion and for that reason O.A./266/89 was also filed by five of those applicants.

2. Shri P.J.Bhatt appearing on behalf of the applicants submits that the representation which was earlier moved to the department should be directed to be disposed of and if necessary the applicants may also be heard. He further submits that if this direction is given the applicants are prepared to withdraw the case. It is pointed out during the arguments that the seniority list of 1985 with regard to the Fireman Grade 'A' was made final as was shown in the letter dated 31.1.1985/7.2.1985. In view of this fact, it becomes necessary that the department should consider all these facts afresh. Since some of the applicants have already retired from service, it is directed that the representation may be disposed of within a period of two months from the date of receipt of this order. The respondents shall also

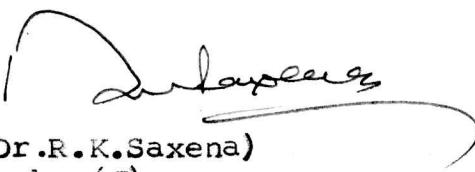
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intimate the result of the decision taken about the seniority to the applicants within a fortnight thereafter.

3. As regards case no.OA/266/89, it has been conceded by the learned counsel for the applicant, that they were given promotion and this fact has also been accepted by the learned counsel for the respondents. Thus no cause of action with respect to the said O.A. survives.

4. Both the O.A.'s No.266/89 and 192/89, are therefore, disposed of accordingly. No order as to costs.



(Dr. R. K. Saxena)  
Member (J)



(V. Radhakrishnan)  
Member (A)

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